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NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 5/9/2018

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

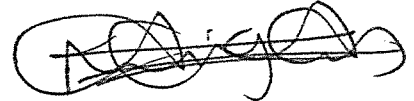
APPLICATION NUMBER : CA/1074/2018

PETITION NUMBER :

NAME OF THE PETITIONER(S) : Bestgrid Structural Consultants India Pvt Ltd

NAME OF THE RESPONDENTS : ROC, CHENNAI

UNDER SECTION : 252



S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

MANIGANDAN G. S

P
PRACTISING
COMPANY
SECRETARY



ORDER

Representative for the Applicant present. No representation on behalf of the RoC. However, the report of the RoC has been brought by the representative for the Applicant, wherein it has been recorded that the Applicant Company has been incorporated on 20.03.2009, and till 2013 the Annual Returns and Balance Sheets were filed. Thereafter, for non-filing of the same, the name of the Company was struck off from the Register of Companies under Section 248(5) of the Companies Act, 2013 on 15th-21st July 2017.

Heard, and perused the Application along with the report placed on file. It has been submitted by the representative for the Applicant that the Company is a going concern and carrying on its business as per its object clause, and paying the income tax regularly. He has also placed on record the acknowledgements of IT Returns for the AYs 2014-2015, 2015-2016 and 2016-2017, which is evidencing that the Company is making profit and a going concern. Therefore, the Application is **allowed**.

The RoC concerned is directed to restore the name of the Applicant Company to the Register of Companies. The Applicant Company is directed to file all the pending Balance Sheets and Annual Returns for the previous years during the time period as may be granted by the RoC.

Fine of Rs.10,000/- is imposed on the Applicant Company, which shall be reimbursed to the office of the RoC concerned as per the procedure prescribed for incurring the expenses for restoration of the name of the Applicant Company. The Applicant Company is also directed to file an Affidavit before the RoC concerned to the effect that no tainted money has been deposited in the accounts of the Applicant Company during the period of demonetization.

Accordingly, the Application stands **disposed of**.

-sd-

(CH.MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)